

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.146/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Inter-State Transmission System (ISTS)-connected Solar PV Power Projects with 600 MW/ 3600 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SECI-ISTS-XXI) as per the guidelines of the Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Engie Energy India Private Limited and Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Murugan A, NLCIL
Shri Suresh Kumar, NLCIL
Shri Tulasi Kumar, NLCIL
Shri Divya Prakash, NLCIL
Ms. Preethi C, NLCIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 1200 MW ISTS-connected Solar PV Power Projects with 600 MW/ 3600 MWh Energy Storage Systems (Tranche-XXI) through a competitive bidding process conducted as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 issued by the Ministry of Power, Govt. of India. The learned counsel further submitted that, pursuant to the issuance of notice, only Respondent No.2/NLCIL has filed its reply, supporting the prayers made by SECI and requesting expeditious adoption of the tariff. The learned counsel, accordingly, requested that the matter be reserved for order.

2. After hearing the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

